

MINUTES OF THE MEETING No. 18/10 dated 29.7.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.17/10 for confirmation and confirmed and adopted the same without any change.

Case No M-92 NC No.18/10 Dated 29.7.09	M/ s Brakewel Automotive Components (I) Pvt. Ltd, F.No.01/83/50/152 /AM08/DES-IV RLA F.No.05/24/40/898/AM08 Lic.No.0510217251 Dated 29.2.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.7.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Brake Lining – auto parts containing i) asbestos Fibre minimum 53.7% ii) glass roving minimum 13.7% iii) steel wool minimum 4.8% iv) NBR minimum 5.2%	1.00 MT

Import Item

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S.No.	Description of Item	Quantity
1.	Asbestos fiber	0.723 MT
2.	Glass roving chopped strand	0.185 MT
3.	Phenol	0.475 MT
4.	Steel wool	0.065 MT
5.	Sy. Rubber NBR	0.069 MT
6.	Melomin Resin	0.019 MT
7.	Toluene	0.123 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-93 NC No.18/10 Dated 29.7.09	M/ s Swastic Auto Inds., N. Delhi F.No.01/83/50/545 /AM09/DES-IV RLA F.No.05/24/40/261/AM09 Lic.No.0510223985 Dated 17.7.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.7.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Asbestos Moulded brake Lining (containing 70% Asbestos)	125000 Kg
2.	Asbestos Brake Lining (Rubberised with Nitrile	50000 Kg

	Rubber) (containing 70% Asbestos & 22% NBR)	
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Import Item

S.No.	Description of Item	Quantity
1.	Phenol	31250 Kg
2.	Asbestos Raw/Asbestos Yarn (Chrysotile)	87500 Kg
3.	Asbestos raw / (Chrysotile)	35000 Kg
4.	Nitrile Butadine Rubber (NBR)	11000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-94 NC No.18/10 Dated 29.7.09	M/ s Swastic Auto Inds., N. Delhi F.No.01/83/50/1245 /AM09/DES-IV RLA F.No.05/24/40/659/AM09 Lic.No.0510235667 Dated 3.2.09
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.7.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
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1.	Asbestos Moulded brake Lining (containing 70% Asbestos)	202000 Kg
2.	Asbestos Brake Lining (Rubberised with Nitrile Rubber) (containing 70% Asbestos & 22% NBR)	153000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Phenol	50500 Kg
2.	Asbestos Raw/Asbestos Yarn (Chrysotile)	141400 Kg
3.	Asbestos raw /Asbestos Yarn (Chrysotile)	107100 Kg
4.	Nitrile Butadine Rubber (NBR)	33660 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-95 NC No.18/10 Dated 29.7.09	M/ s Indokem Ltd, Mumbai F.No.01/82/50/762 /AM06/DES-IV RLA F.No.03/94/40/742/AM06 Lic No.0310350958 dated 10.10.05
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The Committee considered the case as per agenda. The Committee considered the representation of firm dated 8.6.09 and in view of the verbal comments of representative of Deptt. C&PC(Chem.Div.), decided to amend the description of export and quantity of import as under:-

Export Item

From

To

Vat Brown 1 CDP (Indonon Yellow
BR CDP)

Vat Brown 1 CDP (Indonon Brown
BR CDP)

Import Quantity

Form

To

Chloro Anthraquinone 0.298 Kg

Chloro Anthraquinone 0.829 Kg

Other items mentioned in the minutes of the M.No.39/05 dated 4/1/2006 in Case No.22/30/82 ALC-I /2005 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-96 NC No.18/10 Dated 29.7.09	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327 /AM08/DES-IV RLA F.No.03/94/40/0001/AM08 Lic No.0310429413 dated 15.5.07
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The Committee considered the case as per agenda. On the basis of verbal comments of the representative of Deptt. Of C&PC (Chem.Div) present in the meeting, the Committee decided to request the firm to provide following information within 15 days time:-

1. Produce the evidence that import item Ethylene Dibromide was not imported as the same was allowed 2 years back; and
2. The role of 1-Bromodecane in etherification reaction and its complete chemical reaction with structure.

Accordingly the case may be re-listed on 26.8.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/83-ALC1/2009 MEETING DATE : 29.07.2009

1	Case No.:318/24/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Approved
	HQ File :01/83/050/00472/AM07/	RLA File :08/24/040/00123/AM07/	Lic.No/Date:0810058522 28.07.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/78/2008-Ch-II dated 24.3.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Direct Yellow 11 (Liquid) (Dye content: 29%)	1 Kg	1. Para Nitro Toluene 2. Diethanol Amine 3. Tri-N-Butyl Amine	0.246 Kg 0.215 kg 0.037 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:4/18/83-ALC1/2009	Party Name:JAMEELA WOOD INDUSTRIES	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

3	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Approved
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 15.5.09 has informed that the licence has been issued under para 4.7.1 and 4.7.2 and there is no need to considered the case in the Norms Committee. The case was accordingly withdrawn.			

4	Case No.:17/14/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM10/	RLA File :03/94/040/00982/AM08/	Lic.No/Date:0310511900 17.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

5	Case No.:28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

6	Case No.:34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

7	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

8	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

9	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

10	Case No.:5/18/83-ALC1/2009	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Added
	HQ File :01/83/050/00334/AM10/	RLA File :03/95/040/00776/AM09/	Lic.No/Date:0310516365 20.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-			

1. What is square log
2. Specification / dimension of export item and import item.
3. Bifurcation in the quantity of round and square logs.

Accordingly the case may be re-listed on 26.8.2009.

11	Case No.:1/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00049/AM10/	RLA File :10/24/040/00005/AM10/	Lic.No/Date:1010033467 24.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

12	Case No.:2/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00050/AM10/	RLA File :10/24/040/00006/AM10/	Lic.No/Date:1010033468 24.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

13	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009..			

14	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009..			

15	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

16	Case No.:4/14/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00238/AM10/	RLA File :15/24/040/00001/AM10/	Lic.No/Date:1510007339 12.05.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.8.09			

17	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 26.8.2009.			

18	Case No.:6/10/83-ALC1/2009	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00149/AM10/	RLA File :31/24/040/00030/AM10/	Lic.No/Date:3110038481 21.05.2009	Defer Date:26.08.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 29.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of each export product separately. Accordingly the case may be re-listed on 26.8.2009.			

19	Case No.:8/10/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00151/AM10/	RLA File :05/24/040/00106/AM10/	Lic.No/Date:0510242013 22.05.2009	Defer Date:26.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DIPP. Reply to D/L dated 6.7.09 received and sent to TA. According the case may be re-listed on 26.8.09.			

20	Case No.:16/10/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00159/AM10/	RLA File :03/95/040/00097/AM10/	Lic.No/Date:0310521057 25.05.2009	Defer Date:26.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

21	Case No.:18/10/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00161/AM10/	RLA File :05/24/040/00026/AM10/	Lic.No/Date:0510242150 25.05.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

22	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.8.2009.			

23	Case No.:1/14/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00235/AM10/	RLA File :07/24/040/00097/AM10/	Lic.No/Date:0710065423 17.06.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments dt. 29.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process, flow chart & justification for wastage claimed 2. Specifications of export 4 import item. Accordingly the case may be re-listed on 26.8.2009			

	Case No.:2/14/83-ALC1/2009	Partv Name:CLARIANT CHEMICALS	Meet No/Date:18/83-ALC1/2009	Status:Case
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24		[INDIA] LTD	29.07.2009	Deferred
	HQ File :01/83/050/00236/AM10/	RLA File :03/94/040/00222/AM10/	Lic.No/Date:0310524633 17.06.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

25	Case No.:3/14/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00237/AM10/	RLA File :05/24/040/00127/AM10/	Lic.No/Date:0510243922 18.06.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.			

26	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.			

	Case No.:6/14/83-ALC1/2009	Party Name:SGM PAPER PRODUCTS	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Approved
	HQ File :01/83/050/00240/AM10/	RLA File :05/24/040/00155/AM10/	Lic.No/Date:0510243924 18.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.7.2009 as under:- Export Item			

S.No.	Description of Item	Quantity
1.	Date Calendar (Using Paper of 50-150 GSM 17 MT , paper Board of 200-300 GSM 10 MT)	300000.000 Nos.
2.	Date Planner (Using Paper of 50-150 GSM 75 MT , paper Board of 200-300 GSM 45 MT)	400000.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Coated (relevant GSM)	17.850 MT
2.	Paper Board Coated (relevant GSM)	10.500 MT
3.	Printing Paper Coated (relevant GSM)	78.750 MT
4.	Paper Board Coated (relevant GSM)	47.250 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/14/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
HQ File :01/83/050/00241/AM10/	RLA File :05/24/040/00135/AM10/	Lic.No/Date:0510244040 19.06.2009	Defer Date:26.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.8.09			

Case No.:8/14/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
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29	HQ File :01/83/050/00242/AM10/	RLA File :03/94/040/00209/AM10/	Lic.No/Date:0310525244 22.06.2009	Defer Date:26.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.8.2009.				

30	Case No.:10/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00244/AM10/	RLA File :10/24/040/00025/AM10/	Lic.No/Date:1010034139 23.06.2009	Defer Date:29.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the S[oces Board. Accordingly the case may be re-listed on 26.8.2009.				

31	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:26.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.8.2009.				

32	Case No.:12/14/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Approved
	HQ File :01/83/050/00246/AM10/	RLA File :05/24/040/00145/AM10/	Lic.No/Date:0510244220 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 29.7.09 offered by him the Committee decided to allow items of import as per SION A 1569.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

33	Case No.:1/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00330/AM10/	RLA File :10/24/040/00121/AM09/	Lic.No/Date:1010034562 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

34	Case No.:2/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00331/AM10/	RLA File :10/24/040/00117/AM09/	Lic.No/Date:1010034563 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

35	Case No.:3/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00332/AM10/	RLA File :10/24/040/00110/AM09/	Lic.No/Date:1010034566 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

36	Case No.:6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

37	Case No.:7/18/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00336/AM10/	RLA File :07/24/040/00158/AM10/	Lic.No/Date:0710066090 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

38

Case No.:8/18/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Approved
HQ File :01/83/050/00337/AM10/	RLA File :04/24/040/00085/AM10/	Lic.No/Date:0410106312 22.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/20/2003-Ch-III dated 22.1.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Modified Starch Blends (Relevant Starch content: 88% min.)	1 Kg	1. Starch (Tapioca)	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:9/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00338/AM10/	RLA File :10/24/040/00030/AM10/	Lic.No/Date:1010034596 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

40	Case No.:10/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00339/AM10/	RLA File :10/24/040/00031/AM10/	Lic.No/Date:1010034597 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

41	Case No.:11/18/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00340/AM10/	RLA File :03/94/040/00318/AM10/	Lic.No/Date:0310530124 22.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 26.8.09.			

42	Case No.:12/18/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:18/83-ALC1/2009 29.07.2009	Status:Case Deferred
	HQ File :01/83/050/00341/AM10/	RLA File :08/24/040/00100/AM10/	Lic.No/Date:0810081688 23.07.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.8.2009			

Date:03.08.2009

S.S.Mohan

Place:New Delhi

Foreign Trade Development Officer